

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
---

CP.42/94 in MA.111/94  
in  
OA.133/93.

Dt.of Decision : 29.9.94.

K. Lakshmana Rao

.. Applicant/  
Applicant.

Vs

1. Gen. Jagdish Narayan,  
Engineer-in-Chief,  
Army Headquarters,  
Kashmir House,  
New Delhi - 11.

2. Sri S.K. Thakral,  
Chief Engineer (Projects) R&D,  
Picket, Sec'bad.

.. Respondents/  
Respondents.

Counsel for the Applicant/  
Applicant.

: Mr. N.Ram Mohana Rao

Counsel for the Respondents/  
Respondents.

: Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHY : MEMBER (ADMN.)

.. 2 ..

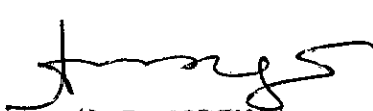
C.P.42/94 in M.A.111/94  
in  
O.A.133/93


Dt. 29.9.94

(As per Hon'ble Shri A.V.Haridasan, Member (Judl.))

- - -

As the learned counsel for the petitioner submits that the orders of the Tribunal have been complied with by the respondents, <sup>and that</sup> The Contempt Petition is not pressed. Hence the C.P. is dismissed as not pressed. Notices issued if any to the respondents are discharged.

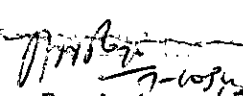
  
(A.B. GORTHI)  
Member (Admn.)

  
(A.V. HARIDASAN)  
Member (Judl.)

Dated: 29th September, 1994

(Dictated in Open Court )

sd

  
Deputy Registrar (J)

Copy to:-

1. Gen. Jagdish Narayan, Engineer-in-Chief, Army Headquarters, Kashmir House, New Delhi-11.
2. Sri. S. K.Thakral, Chief Engineer(Projects) R&D, Picket, Secunderabad.
3. One copy to Sri. M.Ram Mohan Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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2nd page  
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CP-42/94

M-A-111/94

O.A-133/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHAL : MEMBER(A)

Dated: 29/9/94

ORDER/JUDGMENT.

M.A./R.P/C.P/No. CP-42/94

M-A-111/94

in

133/93

O.A.NO.

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with Directions.

Dismissed. CP

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

NO SPARE COPY

Central Administrative Tribunal  
DESPATCH  
17 OCT 1994  
HYDERABAD BENCH

YLKR

7/10/94